

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1084
ANSWERED ON:29.11.2006
REMOVAL OF APPROVED HOSPITALS
Nedurumalli Janardhana Reddy Shri

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a large number of CGHS approved Private Hospitals providing medical facilities to CGHS beneficiaries during emergent conditions have been removed from the list of approved hospitals;
- (b) if so, the reasons therefor; and
- (c) the names of the Hospitals in NCR which have remained on the approved list where CGHS beneficiaries can have their treatment in emergent condition?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b): In response to the tender floated by the Ministry of Health and Family Welfare in 2004, applications from Private Hospitals/diagnostic centres for empanelment under CGHS for extending health services to CGHS beneficiaries were received and processed in the Ministry. The charges for consultations and other facilities have been fixed based on the rates quoted by different private hospitals/diagnostic centres. A revised package rates based on the lowest rates quoted by the applicants have been made effective from 1st November, 2006.

A few of the private hospitals that were empanelled earlier did not accept the rates offered to them and have decided to opt out of the CGHS empanelment. The procedure for impanelment is now a continuous process and any private hospital/diagnostic centre fulfilling the conditions can apply at any time for empanelment.

(c): In emergency condition, CGHS beneficiary can go to any nearest hospital for treatment.